

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3270/2017

New Delhi, this the 18th day of September, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Sumit Kumar,
Aged 29 years,
S/o. Late Sh. Yogendra Pal,
R/o. House No. D1/5, Nehru Vihar,
Dayalpur, Delhi – 110 094.Applicant

(By Advocate : Ms. Saahila Lamba)

Versus

1. Union of India,
Ministry of Urban Development,
Through its Secretary,
Nirman Bhawan, New Delhi.
2. Department of Publication
Through its Controller,
Govt. of India,
Civil Lines, Delhi-110 054.Respondents

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

It is the contention of the learned counsel for applicant that after the death of the father of the applicant, the applicant applied for compassionate appointment wherein, vide letter dated 14.02.2014 the respondents directed him to submit the succession certificate from the legal forum. The counsel for the applicant drew my attention to page 20 wherein it is seen from the Court order of Sh. Rajinder Singh, ACJ/ARC/CCJ (N/E) KKD Courts, dated 06.06.2015 that the applicant has been

certified and declared as the legal heir of the deceased father. Counsel for the applicant also states that after receiving succession certificate, he has applied for the compassionate appointment with the necessary documents along with his representation dated 07.09.2015 but till date no decision has been taken by the respondents. Learned counsel for the applicant also states that at this stage, she will be happy and satisfied if a direction is being given to the respondents to decide the aforesaid representation of the applicant within a stipulated time frame.

2. Taking into account the limited prayer of the applicant's counsel, I feel, it is not fit to unnecessarily keep the O.A pending. Accordingly, the respondents are directed to take a reasoned decision on the pending representation dated 07.09.2015 of the applicant within two months from the date of receipt of a certified copy of this order.

3. The O.A is disposed of. It is made clear that nothing has been commented on merit of the case. No costs.

(Jasmine Ahmed)
Member (J)

/Mbt/